

2022 LiveLaw (SC) 1023

IN THE SUPREME COURT OF INDIA

INHERENT JURISDICTION

M.R. SHAH; J., C.T. RAVIKUMAR; J.

Review Petition (C) Nos. 1442-1443 of 2022 in C.A. Nos. 7634-7635/2022

Dr. Rajasree M.S. versus Professor (DR) Sreejith P.S. and Ors.

Supreme Court dismisses the review against the judgment in *Professor (Dr.) Sreejith P.S. v. Dr. Rajasree M.S. & Ors* [2022 LiveLaw \(SC\) 871](#) which set aside the appointment of the Vice Chancellor of the APJ Abdul Kalam Kerala Technological University in 2019.

Service Law - Once the appointment is held to be illegal and void ab initio the services rendered cannot be considered / counted for the purpose of pension.

(Arising out of impugned final judgment and order dated 21-10-2022 in C.A. No. 7634/2022 21-10-2022 in C.A. No. No. 7635/2022 passed by the Supreme Court of India)

ORDER

1. In the judgment and order under review, this Court has not opined anything on salary, emoluments and perquisites drawn by the petitioner. Therefore, there is no question of review in the judgment and order on the aforesaid. So far as the claim of pension on the ground that she would be entitled to for the services rendered of about four years is concerned, once the appointment is held to be illegal and void ab initio the services rendered cannot be considered/counted for the purpose of pension.

2. There is no substance in the review petition. Review petitions stand dismissed.

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